

II/13

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O.A. No.38/2006
Date of order: 16.11.2007

Mr. R.S. Shekhawat, counsel for applicant.
Mr. V.S. Gurjar, counsel for respondents.

Learned counsel for the applicant prays for adjournment to consider as to whether he would withdraw this O.A. or to file a Misc. Application for amendment to the O.A., to which learned counsel for the respondents has no objection. Accordingly, case is adjourned to 14.12.2007.

Tarsem Lal
[Tarsem Lal]
Administrative Member

N.D. Raghavan
[N.D. Raghavan]
Vice Chairman

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14.12.2007

OA No. 38/2006 Date of Order : 11.1.2008.

Mr. R.S. Sekhawat, Advocate, holding brief of
Mr. P.S. Bhati, Advocate, counsel for applicant.

Mr. Hawa Singh, Advocate, holding brief of
Mr. V.S. Gurjar, Advocate, counsel for respondents.

None present for the applicant
Mr. Hawa Singh, Deputy Counsel
for
Mr. V.S. Gurjar, Counsel for
respondent.

D. B. not formed.

List the case before the
Bench on 11/12/2008.

In view of the detailed order of date passed in M.A. No. 167
of 2007 (in OA No. 38/2006) filed by ICAR & (respondents in
OA), the present O.A. is dismissed as withdrawn ^{with liberty to file} ~~in accordance with law and subject to observation~~
~~as made in the Order of~~ ~~on M.A. No. 167/07 passed today~~

The OA stands disposed of accordingly.

S. Bhandari
(R.R. Bhandari)
Admvt. Member

A.K. Yogi
(A.K. Yogi)
Judi. Member

*Order & file
referred to an 21-12-07*

*Contra N.Y.
M.A. No. 167/07*